

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 2625

TO BE ANSWERED ON MARCH 17, 2022

LAND POOLING POLICY

NO. 2625. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the quantum of lands identified and registered/received on Delhi Development Authority (DDA) portal for housing development under Land Pooling Policy (LLP), zone-wise, particularly in P1 zone;**
- (b) whether DDA would likely to consider P1 zone under Transit Oriented Development policy also as metro line is functional there and if so, the details thereof and if not, the reasons therefor;**
- (c) whether the DDA is giving 400 Floor Area Ratio (FAR) in some LPP zones/areas and if so, the details of criteria adopted for the purpose;**
- (d) whether the Government is aware that multi-storey buildings are coming up in some areas in Delhi like Kidwai Nagar, Moti Nagar etc. and if so, the reasons for not giving 400 FAR under LPP zones; and**
- (e) whether the Government has fixed any time line for completion of work under LPP particularly the newly inducted villages in P1 zone and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) Delhi Development Authority (DDA) has informed that as on 28.02.2022, a total 6,922 applications have been received on the web-portal of DDA. Zone-wise details of land pooled under the Land Policy are as under:**

Zone	Number of applications received	Land registered (in Hectares)
K-I	187	251.7
L	1,618	2,137.9
N	3,614	3,455.8
P-II	1,433	1,358.4
P-I	37	55.5
J	33	16.2
Total	6,922	7,275.5

(b) DDA has informed that as per the provisions of the Transit Oriented Development (TOD) Policy, the TOD norms are not applicable on the villages notified under the land policy including the land pooling areas under Zone P-I.

(c) No, Sir.

(d) The Master Plan for Delhi (MPD)-2021 contains provisions for construction of building without any height restrictions in certain use premises subject to applicable conditions and statutory approvals. The Land Policy was notified on 11.10.2018 after due consultations and deliberations, wherein the FAR of 200 for Residential use as per the prevalent Master Plan has been prescribed keeping in view the requirement of future planned development.

(e) No, Sir.
